

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-141/2004 in
OA-3024/2002
MA-823/2004
MA-824/2004

(2)

New Delhi this the 21st day of April, 2004.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

Amar Singh Rawat,
S/o Sh. Gopal Singh Rawat,
R/o H.No.15, Sainik Nagar,
Rajpur Chungi,
Agra(UP). Petitioner
(through Sh. D.N. Sharma, Advocate)

versus

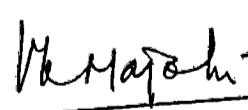
Sh. B.N. Panda,
the Commandant,
Military Hospital,
Agra-Cantt. Respondent
(through Sh. Anil Singal, proxy for Ms. Protima
Gupta, Advocate)

ORDER (ORAL)
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel of the petitioner admitted
-ionly the content of respondent's counsel that directions
of this Tribunal dated 21.11.2002 have been complied
with. As such this C.P. is dismissed having become
infructuous. Notices to the respondents are
discharged.

MA-823/2004 and MA-824/2004 also stand
disposed of.


(Shanker Raju)
Member(J)


(V.K. Majotra)
Vice-Chairman(A)

21.4.04

/vv/